

Tamil Nadu Local Bodies Ombudsman (Amendment) Act, 2015

2 OF 2015

[27 February 2015]

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Tamil Nadu Local Bodies Ombudsman (Amendment) Act, 2015

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An Act to amend the Tamil Nadu Local Bodies Ombudsman Act, 2014.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-sixth Year of the Republic of India as follows:-

1. Short title and commencement :-

(1) This Act may be called the Tamil Nadu Local BodiesOmbudsman (Amendment) Act, 2015.(2) It shall come into force at once.

2. Amendment of section 3 :-

In section 3 of the Tamil Nadu Local Bodies Ombudsman Act, 2014, in sub-section (2), for the expression "appoint a person who has been an officer of the Government not below the rank of Principal Secretary to Government of Tamil Nadu as Ombudsman", the expression "appoint a person who was and/or has been an officer of the Government not below the rank of Secretary to Government of Tamil Nadu as Ombudsman" shall be substituted.